

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 76080 of 2016

(Arising out of Order-in-Appeal No. 67/ST/HAL/2016 dated 17.05.2016 passed by the Commissioner of Central Excise (Appeal-I), Kolkata, 169, A.J.C. Bose Road, Bamboo Villa, 4th Floor, Kolkata – 700 014)

M/s. Hindustan Construction

: Appellant

Jola Dhulagori (Near Rayberilly Service Station),
N.H.-6, Mumbai Road, P.S.: Sankrail, Howrah – 711 302
(Present Address: Vill. & P.O.: Jujersaha, P.S.: Pancha,
Howrah – 711 302)

VERSUS

Commissioner of Central Excise and Service Tax : Respondent

Haldia Commissionerate,
25, Princep Street, Kolkata – 700 072

APPEARANCE:

None for the Appellant

Shri Sameer Chitkara and Shri S.K. Singh, Authorized Representatives,
For the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76138 / 2025

DATE OF HEARING / DECISION: 30.04.2025

ORDER: [PER SHRI K. ANPAZHAKAN]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received on their behalf. It is seen from the records that the last intimation of hearing issued to the appellant has returned undelivered. Further, it is seen that the matter had been listed before this Tribunal on multiple occasions, but the appellant remained unrepresented. Sufficient opportunities had been given to the appellant to present their case. From the above, it appears that the appellant is not interested in pursuing their appeal before this Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd